

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.129/MP/2017  
Along with IA. No. 37/2017**

Subject : Petition seeking surrender of 146 MW (135 MW in WR and 11 MW in SR) out of the total LTA quantum of 546 MW granted under the Bulk Power Transmission Agreements dated 24.2.2010 read with Annexure-I as modified vide amendments dated 2.1.2012 and 17.10.2012.

Date of hearing : 20.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Simhapuri Energy Limited (SEL)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Parties present : Shri Ananya Mohan, Advocate, SEL  
Shri Tushar Mathur, Advocate, PGCIL

**Record of Proceedings**

Learned counsel appearing on behalf of PGCIL requested for three weeks time to file its reply to the Petition. Learned counsel for the Petitioner had no objection in this regard. Request was allowed by the Commission.

2. The Commission directed the Respondent to file its reply by 14.8.2017 with an advance copy to the Petitioner, who may file its rejoinder, if any, on or before 30.8.2017. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 6.9.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**